



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SIXTH SESSION

**THE KARNATAKA TRANSPARENCY IN PUBLIC PROCUREMENTS
(AMENDMENT) BILL, 2020
(LA Bill No. 06 of 2020)**

A Bill further to amend the Karnataka Transparency in Public Procurements Act, 1999.

Whereas it is expedient further to amend the Karnataka Transparency in Public Procurements Act, 1999 (Karnataka Act 29 of 2000) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Transparency in Public Procurements (Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 4.- In the Karnataka Transparency in Public Procurements Act, 1999 (Karnataka Act 29 of 2000) in section 4, in clause (e),-

- (i) in sub-clause (i) for the words “construction works and consultancy services” the words “goods and services including construction works and consultancy services” shall be substituted; and
- (ii) sub-clause (ii) shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Transparency in Public Procurements Act, 1999 (Karnataka Act 29 of 2000) to increase the limit for value of procurement of goods and services for application of provisions of this Act from rupees one lakh to rupees five lakhs.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

B.S.YADIYURAPPA
Chief Minister

M.K. Vishalakshi
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE**THE KARNATAKA TRANSPARENCY IN PUBLIC PROCUREMENTS ACT, 1999
(KARNATAKA ACT 29 OF 2000)**

4. Exceptions to applicability.- The provisions of Chapter II shall not apply to Procurement of goods and services,-

(a) During the period of natural calamity or emergency declared by the Government ;

(b) Where the goods or services are available from a single source or where a particular supplier or contractor has exclusive rights in respect of the goods or services or construction work and no reasonable alternatives or substitutes exist:

Provided that, for the purpose of this clause there shall be a committee of three experts consisting of one technical representative of the procuring entity one technical representative of the Government organisation dealing with similar procurement and one representative from a reputed Academic or Research Institution or Non-Commercial Institution having expertise in such line to examine and declare that the goods or services are available from a single source;

(c) Where the procuring entity having procured goods, services or technology from a supplier or contractor determines that additional supplies must be procured from the same supplier or contractor for reasons of standardization and compatibility with the existing goods, service or technology;

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(e) Where the procurement is by the Government Departments, State Government Undertakings, or any Board, Body or Corporation established by or under any law and owned or controlled by the Government or Zilla Panchayats constituted under the Karnataka Panchayat Raj Act, 1993 or City Municipal Corporations established under the Municipal Corporations Act, 1976 or City Municipal Councils established under the Karnataka Municipalities Act, 1964 or the Hyderabad Karnataka Areas Development Board constituted under the Hyderabad Karnataka Area Development Board Act, 1993 or Malnad Area Development Board constituted under the Malnad Area Development Board Act, 1991 or the Bayaluseeme Development Board constituted under the Bayaluseeme Development Board Act, 1994,-

(i) in case of construction works and consultancy services of all types the value of which does not exceed rupees five lakhs;

(ii) in case of goods or services other than the consultancy services and construction works the value of which does not exceed rupees one lakh;